

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

Appeal No. 204/252/ND/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
21.12.2017**

**NAME OF THE COMPANY:** Razorse Software Pvt. Ltd.

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present: Counsel for the Petitioner

**ORDER**

An application has been filed by the Petitioner praying for restoration of the appeal which had been dismissed in default vide order dated 28.11.2017. For the reasons stated in the petition, the application is allowed.

The petition stands restored to its original stage and number CA 369/2017 stands disposed off.

Notice to the ROC for a report.

To come up on 19<sup>th</sup> January, 2018.

-S-d-1

**(S. K. Mohapatra)  
Member (T)**

-S-d-1

**(Ina Malhotra)  
Member (J)**